

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 49/ND/2015  
RT CP No.200/Chd/Hry/2017**

Shri Rajat Kumar Bhalotia & Anr.

...Petitioners

Versus.

M/s. Sai Tech Medicare Pvt. Ltd. & Ors.

...Respondents

Present: Mr. Deepak Kapoor, Advocate with Mr. Varsha Kapoor, Advocate  
for petitioners.  
Mr. Vaibhav Sahni, Advocate for respondents.

Learned counsel for the parties submit that appeal before the Punjab and Haryana High Court in CMA No. 36 of 2016 in/and CAPP No. 13 of 2016 is fixed for 14.09.2017. A copy of the order passed by the Hon'ble High Court on 02.05.2016 has been handed over by learned counsel for the respondents. The Hon'ble High Court while issuing notice of motion directed that in the meantime, the final order in the petition pending before the Company Law Board shall remain in abeyance.

The matter is adjourned to 09.10.2017 for arguments in pending CA Nos. 130/2015, 130/2016 and 76/C-I/2016.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

September 07, 2017

saini